

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

IA 2225/2024 (NEW IA) in C.P. (IB)/1802(MB)2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS AURO GOLD
JEWELLERY PRIVATE LTD.**

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rules 11

ORDER

IA 2225/2024 (NEW IA) in C.P. (IB)/1802(MB)2019

- 1) Ms. Nishitha Nambiar, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Liquidator of the Corporate Debtor and the limited prayer in the present Interlocutory Application is for placing on record 1st Progress Report for the quarter ended **31.12.2023** as per regulation 15 (1) (a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

- 3) The above said Report filed by the Applicant/Liquidator of the Corporate Debtor is taken on record. No order is called for. The Interlocutory Application bearing IA No. 2225 of 2024, is disposed of as Allowed.
- 4) Registry shall list the main Company Petition on Board on the date when other connected Applications arising out of the present Company Petition are listed on Board.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare